

ITEM NO.3 Court 6 (Video Conferencing) SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 16000-16001/2020

(Arising out of impugned final judgment and order dated 06-11-2020 in SCA No. 15123/2019 06-11-2020 in MCA No. 1/2020 passed by the High Court Of Gujarat At Ahmedabad)

BAR COUNCIL OF INDIA Petitioner(s)

VERSUS

TWINKLE RAHUL MANGAONKAR & ORS. Respondent(s)
IA NO.8027/2022 - APPLICATION FOR DIRECTION
IA NO.8026/2022- FOR IMPLEADMENT
IA No. 135609/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)
(MR. K.V. VISHWANATHAN, SR. ADV.(A.C.)

Date : 25-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

Mr. K.V. Viswanathan, Sr. Adv.
Mr. R. Venkataraman, Adv.
Mr. Amarthya Sharan, Adv.
Mr. Rahul Sangwan, Adv.
Mr. Aravind Raj, Adv.
Mr. Chanakya Dwivedi, Adv.

For Petitioner(s) Mr. S.N. Bhat, Sr. Adv.
Mr. Durga Dutt, AOR
Mr. D.P. Chaturvedi, Adv.
Mr. Tarun Kumar Thakur, Adv.
Ms. Parvati Bhat, Adv.

For Respondent(s) Ms. Megha Jani, Adv.
Ms. Anushree Prashit Kapadia, AOR
Ms. Priyanka Rathi, Adv.

Mr. Satyajeet Kumar, AOR
Mr. Anuj Ranjan, Adv.

UPON hearing the counsel the Court made the following
O R D E R
Application for exemption from filing c/c of the
impugned judgment is allowed.

Leave granted.

Learned counsel for the parties/Amicus Curiae to file
a short synopsis running into not more than four pages
each. The synopsis be filed at least three days before
the next date of hearing.

List in the week commencing 22.02.2022.

IA NO.8026/2022- FOR IMPLEADMENT

Application is dismissed as withdrawn.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)